

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.32/MP/2017**

Subject :Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Central Electricity Regulatory Commission(Sharing of Interstate Transmission Charges and Losses) Regulations, 2010.

AND

Non-payment of transmission charges by Himachal Sorang Power Private Ltd (HSPPL) pertaining to their LTA of 100 MW power to Northern Region.

Date of hearing : 6.7.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Himachal Sarong Power Private Limited (HSPPL)and Others

Parties present : Ms. Swapna Seshadri, Advocate, PGCIL  
Shri Sandeep Rajpurohit, Advocate, PGCIL  
Shri Ashwin, Advocate, PGCIL  
Shri A.M. Pavgi, PGCIL

**Record of Proceedings**

Learned counsel for the petitioner submitted that the present petition has been filed seeking direction to Himachal Sarong Power Private Limited (HSPPL) to pay the past and current dues alongwith surcharge and to establish the LC as payment security mechanism towards the transmission charges. Learned counsel for the petitioner further submitted that Unit-I and Unit-II of the generating station were synchronized on 30.10.2015 and 3.11.2015 respectively and injected infirm power into the grid till 18.11.2015.

2. Learned counsel for the petitioner submitted that none of the respondents have appeared despite notice and requested the Commission to give final opportunity to the respondents to present their views.

3. The Commission directed the respondents to file their replies by 28.7.2017 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 16.8.2017. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on 29.8.2017.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**